

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-09-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

IA (IBC) 385 & 903/2022 in CP(IB) 261/9/HDB/2020
U/s 9 of IBC, 2016

IN THE MATTER OF:

Sun (Inox) Steels Pvt Ltd

...Operational Creditor

Vs

Vivanta Laboratories Pvt Ltd

...Corporate Debtor

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 903/2022 in 385/2022:-

Ld. Counsel Shri. AH Krishna for the applicant and Shri. Pavan Kankani, erstwhile RP/R1 present. This is an application by South Indian Bank, the sole COC member seeking impleadment of R2 and R3 in IA No.385/2022 which was an application by the Erstwhile Resolution Professional for release of fee. Notice given. No counter is filed till date.

Ld. Counsel Shri. Srinivas submitted that during the course of the day he will be filing vakalatnama on behalf of R3/Corporate Debtor and Ld. PCS Shri. Tapasvilal Deora also submitted that he will be filing Memorandum of Appearance on behalf of R2/Operational Creditor, during the course of the day. If vakalatnama is not filed R2 and R3 deemed to have remained ex-parte. One week time is granted for filing counter, lest opportunity stands closed.

For hearing IA 903/2022 and IA 385/2022, matter stands adjourned to 28.10.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)